

THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Interlocutory Application No.951/2020
Un-numbered Company Appeal (AT) (Insolvency) No. ___/2020
(F.No.18.02.2020/NCLAT/UR/339

In the matter of:

Tejas Khandhar Appellant
Versus
Bank of Baroda Respondent
Appearance: Ms. Lucky Palta, Advocate for the Appellant

02.03.2020

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellant filed the Memo of Appeal on 18.02.2020 and the Office after scrutiny of the Memo of Appeal on 19.02.2020, intimated the defects and returned the Memo of Appeal to the Appellant on the same day. The Appellant re-filed the Memo of Appeal on 27.02.2020. It is stated in the Interlocutory Application (IA) that at the time of re-filing, another defect was pointed out by the Registry and there was no sufficient time left to cure that defect. By the time the Counsel reached NCLAT Registry by 05:00 PM with the document, the counter was closed. Hence, there is delay of one day in re-filing the Memo of Appeal, so, the same may be condoned.

3. Heard learned Counsel appearing for the Appellant and perused the averments made in the IA as well as Office report.

4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.

5. List the case before the Hon'ble Bench under the heading 'for admission'.

6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)
Registrar